(b) whether Government propose to implement its recommendations with retrospective effect?

THE MINISTER FOR FINANCE (SHRI T. T. KRISHNAMACHARI): (a) By the end of August 1957.

(b) The recommendations accepted by the Government will be given effect to from the 1st April 1957.

MR. CHAIRMAN: Papers to be laid on the Table.

MOTION FOR PAPERS

DR. R. B. GOUR (Andhra Pradesh): Before that, I would like to draw your attention to the Motion for Papers that I have given.

MR. CHAIRMAN: Yes. It will be

LOUDSPEAKER ARRANGEMENT

SHRI D. A. MIRZA (Madras): Sir, I wish to bring to your notice that the loudspeakers are not working.

MR. CHAIRMAN: Noted. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

NOTIFICATIONS PUBLISHING THE HYDERA-BAD STATE BANK (COMPENSATION) RULES, 1956, AND FURTHER AMENDMENT IN THE CENRAL EXCISE RULES, 1944

THE MINISTER FOR FINANCE (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table under subsection (3) of section 41 of the State Bank of Hyderabad Act, 1956, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 2224, dated the 4th October, 1956, publishing the Hydera-

bad State Bank (Compensation) Rules 1956.. [Placed in Library. See No. S-37/57.]

I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications:—

- (i) Ministry of Finance (Deparc-ment of Revenue) Notification S.R.O. No. 1040-A, dated the 29th March, 1957, publishing further amendment in the Central Excise Rules, 1944.
- (ii) Ministry of Finance (Department of Revenue) Notification S.R.O. No. 1040-B, dated the 6th April, 1957, publishing further amendment in the Central Excise Rules, 1944.

[Placed in Library. See No. S-^9/57 for (i) and (ii).]

NOTIFICATIONS MAKING CERTAIN ALTERATIONS IN SCHEDULE X AND PART II OF SCHEDULE V TO THE COMPANIES ACT, 1956, AND PUBLISHING THE COMPANIES (APPEAL TO THE CENTRAL GOVERNMENT) RULES, 1957.

THE MINISTER FOR FINANCE" (SHRI T. T. KRISHNAMACHARI); I beg to lay on the Table, under subsection (3) of section 641 of the Companies Act, 1956, a copy each of the following Notifications:

- (i) Ministry of Finance (Depart ment of Company Law Ad ministration) Notification S.R.O. No. 1281, dated the 23rd April, 1957, making cer tain alterations in Schedule X to the Companies Act, 1956.
- (ii) Ministry of Finance (Depart ment of Company Law Ad ministration) Notification S.R.O. No. 1435, dated the 7th May, 1957, making cer tain alterations in Part II of Schedule V to the Companies Act. 1956.

[Placed in Library. See No. 23/57 for (i) and (ii).]